

of Abhujmarh, Bastar in Madhya Pradesh at present?]

समाज कल्याण विभाग में राज्य मंत्री
(डा० श्रीमती फूलरेनु गुहा) : (क) तथा (ख)
अपेक्षित सूचना राज्य सरकार से मांगी गई
है तथा प्राप्त होने पर सभा पटल पर रख
दी जायेगी।

†[THE MINISTER OF STATE IN
THE DEPARTMENT OF SOCIAL
WELFARE (DR. SHRIMATI PHUL-
RENU GUHA): (a) and (b) The
requisite information has been called
for from the State Government and
will be laid on the Table of the House
when received.]

C. G. H. SCHEME

440. SHRI R. P. KHAITAN: Will
the Minister of HEALTH AND
FAMILY PLANNING be pleased to
state the number of Government
Undertakings/Semi-Government Orga-
nisations in the country whose employ-
ees are enjoying the facilities pro-
vided by the Central Government
Health Scheme?

THE DEPUTY MINISTER IN THE
MINISTRY OF HEALTH AND
FAMILY PLANNING (SHRI B. S.
MURTHY): Seventy-seven.

VACANT PLOTS OF LIC

441. SHRI R. P. KHAITAN: Will
the Minister of FINANCE be pleased
to state:

(a) the number of vacant plots of
LIC lying in various cities for con-
struction purposes;

(b) since how long they are lying
vacant and the reasons therefor; and

(c) by when buildings will be con-
structed on these plots?

THE DEPUTY PRIME MINISTER
AND MINISTER OF FINANCE (SHRI
MORARJI R. DESAI): (a) Bombay—
4; Calcutta—8; Delhi—4; Madras—5;
Other cities—47; Total—68.

†[] English translation.

(b) 37 plots—more than 10 years;
4 plots—9 years; 20 plots—5 years;
and 7 plots—2 years.

As regards the reasons, no informa-
tion is readily available.

(c) 44 proposals are in the planning
stage and work is expected to start
in the next 1 to 3 years. Construc-
tion on the other plots is expected to
be taken up after 5 years or more.

CANCELLATION OF LEASE BY D. D. A.

442. SHRI BHUPINDER SINGH:
Will the Minister of WORKS, HOUS-
ING AND SUPPLY be pleased to
state:

(a) whether the Delhi Development
Authority has recently cancelled the
lease of the Multi-purpose Peasants
Co-operative Society;

(b) if so, the reasons therefor;

(c) whether any enquiry is propos-
ed to be held into the working of the
society; and

(d) if so, the personnel of the
Enquiry Committee and its terms of
reference?

THE DEPUTY MINISTER IN THE
MINISTRY OF WORKS, HOUSING
AND SUPPLY (SARDAR IQBAL
SINGH): (a) Yes.

(b) Several complaints had been
received against the society to the
effect that it was not paying the lease
money.

(c) and (d) The Lt. Governor,
Delhi, has asked the Chief Secretary
to examine the affairs of the society.
The report of the Chief Secretary is
awaited.

SURPLUS DRILLING BITS WITH THE O. N. G. C.

443. SHRI BHUPINDER SINGH:
Will the Minister of PETROLEUM
AND CHEMICALS be pleased to
state:

(a) whether it is a fact that 5508
drilling bits valued at Rs. 64.83 lakhs
are lying surplus with the Oil and
Natural Gas Commission;

(b) what are the reasons for procuring these equipments in the first instance; and

(c) what steps are proposed to be taken by Government to dispose them off?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF PLANNING AND SOCIAL WELFARE (SHRI K. RAGHURAMAIAH): (a) Yes, Sir.

(b) These bits were procured when the drilling operations were mainly in the Punjab region where the sub-surface rock formations are generally hard.

(c) It has been decided to return them to the supplier in the U.S.S.R.

KALINGA FOUNDATION TRUST

444. SHRI BHUPINDER SINGH: Will the Minister of FINANCE be pleased to refer to the reply to Unstarred Question No. 243 given in the Rajya Sabha on the 5th April, 1967 and state:

(a) whether the inquiries by the Income-Tax Department into the affairs of the Kalinga Foundation Trust have since been completed in all respects; and

(b) if so, the findings of the Department in the matter?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) Inquiries by the Income-tax Department relating to the Kalinga Foundation Trust have been completed and the evidence gathered by the Department has been put to the assessee. Further proceedings have been stayed by the Calcutta High Court.

(b) Findings can be arrived at by the Income-tax Officer only at the conclusion of the assessment proceedings which can be completed after the stay is lifted by the High Court.

INCOME-TAX RECOVERY FROM U. S. EMBASSY EMPLOYEES

445. SHRI BHUPINDER SINGH: Will the Minister of FINANCE be

pleased to state:

(a) whether any income-tax has been recovered from the employees of the United States Embassy in New Delhi during the last three years; and

(b) if not, what are the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI R. DESAI): (a) Yes, Sir.

(b) Does not arise.

UNAUTHORISED OCCUPATION OF LAND ON LINK ROAD

446. SHRI K. C. BAGHEL: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it is a fact that land belonging to Government has been unauthorisedly occupied recently by certain persons on the Link Road (between Arya Samaj Road and Punchkuin Road), New Delhi and Kuccha/Pucca hutments have been constructed thereon; and

(b) what action Government propose to take against these persons and also to stop this kind of unauthorised occupation in future?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SARDAR IQBAL SINGH): (a) Yes.

(b) Such unauthorised occupation will be removed and superstructure demolished according to the usual procedure. All possible vigilance will be exercised by authorities controlling public land to prevent unauthorised squatting.

राजस्थान को बिजली की सप्लाई

447. श्री सुन्दर सिंह भंडारी : क्या सिंचाई तथा विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) 1966-67 के वर्ष में वर्षा के अभाव में भाखड़ा और चम्बल में पानी कम हो जाने के कारण राजस्थान को बिजली की सप्लाई में कितनी कमी की गई;